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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.3100/2002

this the 5th day of February, 2004

Hon'ble Shri Justice V.S.Aggarwal, Chairman
Hon'ble Shri S. A. Singh, Member (A)

Raj Kumar Solanki,
WZ-16, Badiyal,
Palam Village,
New Delhi-110045.

...Applicant

(By advocate: Ms.Jyoti Dutt for Shri Anil Srivastava)

Vs

1. The Director (Education),
Government of NCT Delhi,
Old Secretariat, Delhi.
2. Principal Secretary (Education),
Government of NCT Delhi,
Old Secretariat, Delhi.

... Respondents.

(By Advocate: Shri George Paracken)

O R D E R (ORAL)

Shri Justice V.S.Aggarwal:

By virtue of the present application, Shri Raj Kumar Solanki seeks a direction to appoint him to the post of Physical Education Teacher Group 'B'.

2. After the matter has been argued, the facts have precipitated and have come within a short compass. The applicant contends that he is a meritorious Sportsman and represented with Vidharba Region at Beed, National Kabaddi Championships 'A' and, therefore, he is entitled to the age relaxation, i.e., granted to meritorious sportsman.

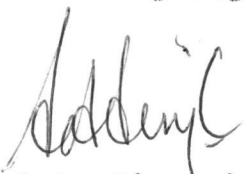
3. The petition has been contested.


V.S. Aggarwal

(2)

4. During the course of submissions, the learned counsel for the applicant had drawn our attention to the certificate, that has been granted and signed by the President, Amateur Kabaddi Federation of India indicating that the applicant represented Vidharba Region in the 45th National Kabaddi Championships. Therefore, keeping in view of these facts the question if the applicant is a meritorious sportsman and is eligible to be so considered has to be considered.

5. Learned counsel for the respondents at this stage states that he would like to consider the same afresh in the light of the instructions. Keeping in view this statement at the Bar, we dispose of the present application with the direction that afresh conscious decision in this regard may be taken taking the totality of the facts and certificates of the applicant as already placed on the record, preferably within two months from the date of receipt of a copy of the order. Therefore, we are not going into merits of the other contentions.


 (S.A. Singh)
 Member (A)


 (V.S. Aggarwal)
 Chairman

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